

Despite our commitment to the causa of the girl child and relentless efforts to ensure the rights to survival, protection and development of girl child, female foeticide and female infanticide continue to be in practice.

Incidents of killing of female children within few hours of their birth have been reported from many parts of the country. Socio-economic condition motivate parents to annihilate their female children. Adversities of poverty and atrocities against women of the indigent families are the root causes of annihilation of infants of womankind.

Conscience of humanity is committed to protect the girl child. I urge upon the Government of India to involve itself actively to end female infanticide and foeticide after detailed survey of the occurrence and causes of the evil and remedy the malady of killing the girl child.

(vi) Need to Absorb Trained Apprentices in Ordnance Factories in Jabalpur, Madhya Pradesh

SHRI SHRAVAN KUMAR PATEL (Jabalpur) : I wish to draw the attention of the Government towards the miseries being suffered by thousands of trade apprentices, who after receiving proper apprenticeship training in the various Ordnance Factories in Jabalpur, are awaiting their turn for proper employment and absorption in regular jobs in the ordnance factories. This problem has been seriously affecting the economy of Jabalpur and the nearby areas.

The matter has been agitating the minds of the youth for a long time. The then Minister of Defence on March 28, 1990 had assured very early action for absorption of the trained apprentices from the Jabalpur Ordnance factories.

In January this year, the Supreme Court passed a judgement for absorption of apprentices who have undergone training under the Apprenticeship Act, stressing that such apprentices should be given priority over others as direct recruits, even by relaxing age-bar to the extent of training period and without the need for their being sponsored by the employment exchange. I may point out that in other ordnance factories outside Jabalpur recruitment of trade apprentices is being done.

I, urge upon the Central Government to take steps for absorption of the trained apprentices in regular jobs in the ordnance factories in Jabalpur.

(vii) Need to take early steps for preservation and development of monuments of Jhansi and Lalitpur districts, Uttar Pradesh.

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi) : Mr. Deputy Speaker, Sir, Jhansi Fort, Shrimardan Singh Fort, Talbehat and Daogarh Fort and grand historical temple of Deogarh in Jhansi and Lalitpur districts, under the

control of the Archaeological Department of the Government of India are the places of attractions for the tourists.

The Department of Archaeology had decided to formulate a policy to take up the work relating to maintenance and beautification of these monuments and making arrangements for lodging and boarding, restaurant, transport and communication facilities for tourists, but so far the work has not been started.

I, request the Central Government to complete the work at the earliest.

[English]

MR. DEPUTY SPEAKER : Now the House stand adjourned for Lunch to reassemble at 14.20 hrs.

13.20 hrs.

The Lok Sabha then adjourned for Lunch till Twenty Minutes past Fourteen at the Clock.

14.32 hrs.

[English]

The Lok Sabha re-assembled after Lunch at thirty-two minutes past Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

**RAILWAY BUDGET 1995-96
GENERAL DISCUSSION;**

Resolution Re : Approval of Recommendations Made in the Ninth Report of Railway Convention Committee;

**Demands for Grants (Railways), 1995-96
and
Demands for Excess Grants (Railways) 1992-93**

MR. DEPUTY-SPEAKER : The House will now take up combined discussions on the following items for which two days have been allotted :

- (1) General Discussion on the Budget (Railways) for 1995-96
- (2) Discussion on the Resolution regarding recommendations of Railway Convention Committee.
- (3) Discussion and voting on the Demands for Grants (Railways) for 1995-96.
- (4) Discussion and Voting on the Demands for Excess Grants (Railways) for 1992-93.

The hon. Members present in the House, whose Cut Motions to the Demands for Grants (Railways) for 1995-96 have been circulated, may, if they desire to move their motions, send slips to the Table within 15 minutes